

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD.

Original Application No.1601 of 1999.

Allahabad this the 31st day of October, 2003.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman.
Hon'ble Mr.D.R. Tiwari, Member-J.

Suraj Pal
son of Sri Jalim Singh
Resident of Darbari Lal Chayawali Gali
Mohalla Sarda Nagar, District Saharanpur.

.....Applicant.

(By Advocate : Sri P.K. Asthana)

Versus.

1. The Union of India,
through the Secretary,
Ministry of Telecom Department,
Door Sanchar Bhawan, New Delhi.
2. The Director General,
Telecommunication, Door Sanchar Bhawan,
New Delhi.
3. The Deputy Director (Personnel)
In the office of Deputy Director General
Telecommunication, Door Sanchar Bhawan,
New Delhi.
4. The Chief General Manager, Telecom U.P.
East Circle, Lucknow.
5. The Deputy General Manager (Admn)
Office of Chief General Manager, Telecom,
U.P. East Circle, Lucknow.
6. Chief General Manager,
Telecommunication, Dehradun.
7. The General Manager,
Telecommunication, Saharanpur.

.....Respondents.

(By Advocate: Sri R.C. Joshi)

O_R_D_E_R_

(Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

By this O.A., filed under section 19 of Administrative
Tribunals Act 1985, the applicant has prayed for relief

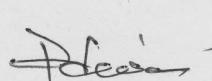


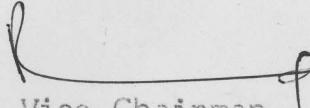
against telecommunication department which has now been converted into a Corporation known as Bharat Sanchar Nigam Ltd (in short B.S.N.L). This Tribunal has no jurisdiction to hear the dispute against B.S.N.L.) as no notification under section 14 (2) of Administrative Tribunals Act 1985 has been issued by Central Government. In the circumstances the O.A. is not legally maintainable.

2. The legal position in this regard has been well settled by the judgments of Division Bench of Hon'ble Delhi High Court in case of Sri Ram Gopal Verma Vs. Union of India & Ors reported in 2002 (1) A.I.S.L.J 352, and Hon'ble Bombay High Court in case of Bharat Sanchar Nigam Ltd. Vs. A.R. Patil & Ors reported in 2002 (3) A.T.J Page-1.

3. In the circumstances, the O.A. is dismissed as not maintainable. The applicant may raise his grievance before the appropriate forum.

No order as to costs.


Member-A.


Vice-Chairman.

Manish/-